

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.516 of 2020

Bhoju Hansda	Petitioner
Versus			
1. The State of Jharkhand			
2. Mrs. Premlata Soren	Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mrs. Ganga Kumari Kachhap, Adv.
For the State	: Mr. Subodh Kr. Dubey, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office, failing which, the case will stand dismissed without further reference to a Bench.

(Rajesh Kumar, J.)